

श्रीसोताराम केसरी : डागा साहब का कहना है कि जेब को चैक करते हैं। इनकी जेब को चैक किया होगा, मुझे पता नहीं है। इसकी जानकारी हमको नहीं है। डागा साहब ट्रक चलाते होंगे, इनको जानकारी होगी।

मान्यवर, जहां तक चैकिंग का प्रश्न है, हर 40-50 मील की दूरी पर प्रदेश सरकारों को आदेश है और वे सड़कों पर चैकिंग करते हैं और जो पीए हुए होता है, उस हालत में पाए जाते हैं, रैश ड्राइविंग करते हैं या तेज स्पीड में चलाते हैं, तो उनको मोटर वैहिकिल एक्ट नियम के मुताबिक चालान भी करते हैं।

अध्यक्ष महोदय : इस प्रश्न पर बहुत लोग प्रश्न पूछना चाहते हैं। यह बहुत जरूरी है, क्योंकि लोगों की जान डिपेंड करती है। बहुत एक्सीडेंट होते हैं। इसलिए मैं कहना चाहता हूँ कि सबकी यह भावना है (व्यवधान) . . . आपको तगड़े होकर इस सम्बन्ध में स्टैप्स लेना चाहिए। लोग रात को पांच-पांच लाइटें लगाकर चलते हैं। लाइसेंस जल्दी मिल जाता है। यहां से कैंसिल कर दो, तो बंगाल से मिल जाता है और बंगाल वाले पंजाब से ले लेते हैं। इस सम्बन्ध में आप करिए यह बहुत आवश्यक है। लोगों की जो सिविक सेंस है, इसमें आप जरूर कदम उठावेंगे।

Now, Shri Ram Jethmalani. He is absent. Shri Somjibhai Damor, Question No. 458. Shri Arvind Netam.

Payment of Tribal Compensatory Allowance in Dahod

*458 SHRI SOMJIBHAI DAMOR: Will the Minister of RAILWAYS be pleased to state:

(a) the reason why the tribal compensatory allowances sanctioned vide Railway Board's letter No. PCIII/74 CA/3 of 24th May, 1979 have been stopped from 1st December 1981 in Dahod Tribal area though the same continue to be paid to the State Government employees working in Dahod (Gujarat State) tribal block;

(b) The reason why the condition of 4 years' continuous prior service for payment of tribal allowance is rigidly applied to Railway employees, when such condition for the Gujarat State Government employees do not exist; and

(c) the reasons why the terms and conditions applicable for Gujarat Government employees are not equally applied to Railway employees?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) to (c). A Statement is laid on the Table of the Sabha.

Statement

(a) The validity of the sanction for payment of Tribal Compensatory allowance has since been extended from 1-12-1981 to 31-5-1982.

(b) and (c). Generally the Central Government follow the classification of the localities as made by the State Government, but determine their own rate and conditions for such allowances independently. The condition of 4 years continuous service in one or more of the scheduled/tribal datations of the sub-committee of the missible, is based on the recommendations of the sub-committee of the National Council (J.C.M.) as accepted by the National Council at its meetings held on 29/30th October, 1971.

SHRI ARVIND NETAM: Part (a) of the question was about the reason why the tribal compensatory allowance sanctioned by the Railway Board in 1979 has been stopped from 1-12-1981. The validity of the sanction for payment of tribal compensatory allowance has been extended from 1-12-1981 to 31-5-1982. It has been extended. May I know from the hon. Minister, what is the reason for extending from 1981 up to 31-5-1982. May I ask two supplementaries?

SHRI MALLIKARJUN: The tribal compensatory allowance was paid in tribal areas in consultation with the Finance Ministry and the Finance Ministry fixed the tribal areas in various parts of the country where the compensatory allowance can be paid. And so far as the specific question is concerned, it was paid for three years and later on it has been extended for another six months. Now it is under consultation with the Finance Ministry and if they further agree it will be given.

SHRI ARVIND NETAM: In the main reply it is stated that 'the condition of four years' continuous service in one or more of the scheduled, tribal blocks, where such allowance is admissible is, based on the recommendations of the sub-committee of the National Council.

I do not know why the four years condition has been fixed. Normally after three or four years, employees are transferred from one place to another. When an officer is posted at any place where they can get compensatory allowance, why is this discrimination? May I know the rationale behind it?

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): JCM represents the labour force on the staff side. Therefore, at their request this was adopted. This is possibly the idea behind this recommendation that for short duration stay in such places, they should not be paid. In order to avoid inconvenience to the staff, for a stay of more than four years, it is paid. But when they stay at a particular place for more than four years, even the old arrears are paid.

श्री दिलीप सिंह भूरिया : अध्यक्ष महोदय माननीय मंत्री महोदय ने अभी अपने उत्तर में बतलाया कि हम ने एक कमेटी एप्वाइन्ट की थी और आदिवासियों को हम ट्राइबल एलाउन्स देंगे। माननीय सदस्य ने वैस्टर्न रेलवे के दोहद के बारे में पूछा था, लेकिन मेरी कांस्टीचूएन्सी ज्ञाबुआ है जहां सेन्ट परसेन्ट

आदिवासी हैं परन्तु वहां नहीं मिलता है। रेलवे वही वैस्टर्न रेलवे है, लेकिन इस पार ज्ञाबुआ में नहीं मिलता है, उस पर मिलता है। मैं जानना चाहता हूँ क्या वैस्टर्न रेलवे में जो ट्राइबल एलाउन्स डिक्लैअर्ड है वह इस क्षेत्र को भी दिया जायेगा? 1971 के डिसेजन के अनुसार सारे ट्राइबल क्षेत्रों को चाहे मध्य प्रदेश हो या हिन्दुस्तान में जितने ट्राइबल स्टेट्स डिक्लैअर्ड हैं उन सब को दिया जायेगा। क्या उन को एरियर्स सहित ट्राइबल एलाउन्स देंगे? मैं यह भी जानना चाहता हूँ कि अभी तक यह भेदभाव क्यों रहा है?

(Interruption)

SHRI MALLIKARJUN: The tribal blocks are identified by the State Government. So far as payment is concerned, there is difference also. The State Governments have got their own scale of payment, whereas the Central Government in consultation with the Finance Ministry have fixed a specific payment, so far as Central Government employees are concerned.

श्री दिलीप सिंह भूरिया : अध्यक्ष महोदय मेरे प्रश्न का उत्तर नहीं आया। जब स्टेट गवर्नमेंट दे रही है तो रेलवे क्यों नहीं देना चाहती है?

Infected drinking water supply at Railway stations in S.C. Railway

*462. **SHRI K. A. SWAMI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware of various newspapers reports on the infected drinking water supplied at Railway Stations in South Central Railway; and

(b) steps being taken against such health hazards?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No such newspaper reports have come to the notice during the recent past i.e., during the last two years.

(b) Does not arise.